
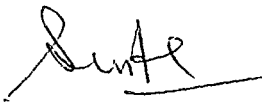
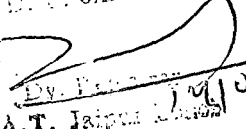
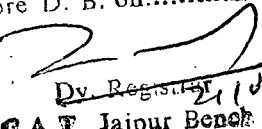




In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO/TA/MP No.

Gurudeep Singh Versus Union of India & Others

Date of Order	Orders
31.1.2002	<p>OA 44/2002 with MA 20/2002</p> <p>Mr. P.N. Jatti, Counsel for the applicant.</p> <p>Learned counsel for the applicant seeks adjournment. Allowed. May be listed for admission on 14.2.2002.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">  (H.O. GUPTA) MEMBER (A) </div> <div style="text-align: center;">  (S.K. AGARWAL) MEMBER (J) </div> </div> <p style="text-align: center;"> <i>14.2.2002</i> D. B. not formed today. <i>21.2.2002 with MA 20/2002</i> Be listed before D. B. on  Dy. Registrar C.A.T. Jaipur Bench </p> <p style="text-align: center;"> <i>21.2.2002</i> D. B. not formed today. <i>28/3/2002 with MA</i> Be listed before D. B. on  Dy. Registrar C.A.T. Jaipur Bench </p>
28.3.2002	<p>OA 44/2002 with MA 20/2002</p> <p>Mr. P.N. Jatti, counsel for applicant.</p> <p>Learned counsel for the applicant seeks to withdraw this OA with a liberty to file afresh, if so advised.</p> <p>In view of the submissions made before us by the learned counsel for the applicant, we dispose of this OA as withdrawn with liberty to file afresh, if so advised.</p> <p>As the OA has been disposed of as withdrawn, MA 20/2002 for condonation of delay also stands disposed of accordingly.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">  (A.P. NAGRATH) MEMBER (A) </div> <div style="text-align: center;">  (S.K. AGARWAL) MEMBER (J) </div> </div> <p style="text-align: left; margin-top: 20px;"> <i>23/5/4</i> </p>